

Vacancy Circular

Subject:- Selection for the posts of Judicial Members in the Armed Forces Tribunal

- 1) **Tribunal**: The Armed Forces Tribunal (AFT) was constituted under the Armed Forces Tribunal Act, 2007 for adjudication or trial of disputes and complaints with respect to commission, appointments, enrolments, and conditions of service in respect of Defence persons subject to Army Act, 1950; the Navy Act, 1957 and the Air Force Act 1950 and also provides for appeals arising out of orders, findings or sentences of court-martial held under the said Acts and for matters connected therewith or incidental thereto. The Principal Bench of AFT is situated at New Delhi and ten Regional Benches are situated at Chandigarh, Lucknow, Jaipur, Kolkata, Guwahati, Mumbai, Kochi, Chennai, Srinagar (presently functioning at Jammu) & Jabalpur. **A Member upon selection, may be posted at any of these places.**
- 2) **Vacancy**: Applications are being invited for a total of **08** vacancies for the post of **Judicial Members** at Benches in Lucknow (02), Delhi (01), Jabalpur (01), Kolkata (01), Guwahati (01), Chennai (01) and Srinagar (functioning at Jammu) (01). **However, it is stated that a Member upon selection, may be posted at any of these places by giving their choices in order of priority or any of the AFT Benches irrespective of the preference given at S.No.17 of Annexure-I (Proforma).**
- 3) **Qualifications**: The qualifications, eligibility, salary and other terms and conditions of the appointment of a candidate will be governed by the provisions of the Tribunal Reforms Act, 2021 and the Tribunal (Conditions of Service) Rules, 2021.
 - (a) As per sub rule 14 of Rule 3 of the Tribunal (Conditions of Service) Rules, 2021: A person shall not be eligible for appointment as Judicial Member, unless he is: is, or has been, a Judge of a High Court; **or** has for ten years, been an advocate with substantial in litigation in service matters in Central Administrative Tribunal, Armed Forces Tribunal, High Court or Supreme Court.
 - (b) As per Section-5 of Tribunal Reforms Act, 2021: The Member of a Tribunal shall hold office for a term of four years or till he attains the age of sixty-seven years, whichever is earlier.
 - (c) As per Section-3 of Tribunal Reforms Act, 2021, a person who has not completed the age of fifty years shall not be eligible for appointment as Member.
 - (d) As per Rules 10 & 11 of the Tribunal (Conditions of Service) Rules, 2021, "The Member shall be paid a salary of rupees two lakh twenty-five thousand per month plus other allowances as admissible."

[Note: Candidates may refer the Tribunals Reforms Act, 2021 and the Tribunal (conditions of Service) Rules, 2021 for other terms & conditions]

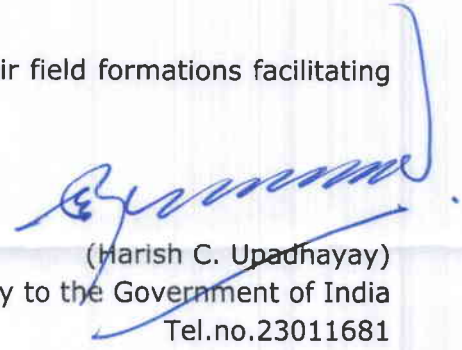
- 4) **Procedure for selection:** The Search-cum-Selection-Committee (SCSC) constituted for recommending the names for appointment to the said posts shall scrutinize the applications received in response to the circular, against the qualifications and may shortlist the number of eligible candidates for personal interaction as it may deem fit. The Committee shall make its recommendations based on the overall assessment of eligible candidates including assessment through the personal interaction after taking into account the suitability, record of past performance, integrity as well as adjudicatory experience keeping in view the requirements of the Tribunal and shall recommend a panel of two names for every post for which selection is being done in accordance with the provisions of the Act.
- 5) **Selection for re-appointment:** The Member of Armed Forces Tribunal shall be eligible for re-appointment in the same manner as that for the original appointment, preferably, along with all the persons shortlisted in response to the vacancy circular or otherwise under the Tribunal Reforms Act, 2021. While making its assessment for suitability to a post, the Committee shall give additional weightage to the persons seeking re-appointment for their experience in the Tribunal and while doing so, shall take into account, the performance of the person while working as a Member in the Tribunal.
- 6) **Application Procedure:** Applications of eligible and willing candidates are requested through proper channel (wherever applicable) and are accompanied with
- (i) Bio-data in the proforma at Annexure-I
 - (ii) Certificate to be furnished by the employer/head of office/ forwarding authority as in Annexure-II (wherever applicable).
 - (iii) Clear photocopies of update CR/APAR of the Officer of at least last five years duly attested by a Group-A officer (wherever applicable).
 - (iv) Cadre Clearance (wherever applicable).
 - (v) Integrity Certificate/ Clearance from vigilance & disciplinary angle as in Annex-III (wherever applicable).
 - (vi) Statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years (wherever applicable).
- The above documents should reach this office latest by **03.11.2023** at the following address: **Under Secretary (AFT Cell),
Room No.308-A, B-Wing, Sena Bhawan,
Ministry of Defence, New Delhi-110011**
- 7) No TA/DA will be admissible to the candidates to be called for in case of interview/interaction. The candidates are required to make their own arrangements.
- 8) Advertisement and prescribed application form can be downloaded from website of Ministry of Defence viz. "**www.mod.gov.in**" and website of AFT viz. "**www.aftdelhi.nic.in**".
- 9) Any application received after the due date, or without necessary Annexures as mentioned above will not be entertained. This Department will not be responsible for the postal delays/loss of application, for reasons whatsoever.

It is therefore, in the interest of the applicants to ensure that their applications reach well within the closing date and time as stipulated. A Member upon selection, may be posted/transferred at any of the Benches.

10) The last date of receipt of the applications will be the crucial date for ascertaining the eligibility of the applicants.

11) This appointment process will be subject to outcome of pending matters in Hon'ble Supreme Court.

12) Wide publicity may be given in all organizations and their field formations facilitating early and optimum number of applications.



(Harish C. Upadhyay)
Deputy Secretary to the Government of India
Tel.no.23011681

To

- Secretary General, Supreme Court
- ✓ Registrar Generals State High Courts (as per list attached)
- Secretary, M/o Law & Justice
- Secretary, Department of Personnel & Training
- Principal Registrar, AFT (Principal Bench)
- Registrar, CAT (Principal Bench)
- Under Secretary (IT/MoD) (with a request to upload this circular on MoD's site)

PROFORMAFresh: Re-appointment:

**Space for
photograph
duly signed by
candidate**

1. Name :

2. Date of Birth :

3. Category(SC/ST/OBC/UR) :

4. Designation/Profession :

5. Contact Details :

	Residential		Official
	Present	Permanent	
Address:			
Mobile/Phone No.			
Email:			

6. Cadre/Service [Wherever applicable]:

(a) Date of Joining Service:

(b) Date of Superannuation:

7. Educational qualification (in reverse chronological order):

Sl. No.	Name of University/ Equivalent Institution	Degree	Year of passing	Division/ % of marks obtained	Academic Distinction	Subject/ Specialization

8. Work Experience:

8A. For the experience as employee, Employment record in chronological order starting with present Employment, list in reverse:

Sl. No.	Name & address of employer (Govt./PSU/Ministry/ Department/any other	Designation, Pay or Scale of pay (Pay in Pay Matrix)*	Period of Service		Nature of work/ experience
			From	To	

*Also indicate SI No. in above, which is equivalent to Additional Secretary/District Judge/Additional District Judge/Major General (as applicable under the qualification) or above

8B. For the experience as Professional record in chronological order starting with present Engagement, list in reverse:

Sl. No.	Details of Profession	Period of Service		Nature of work done*
		From	To	

*Such as Administration /Service matters /Judicial or Quasi-Judicial /Criminal /Civil /Taxation /Company Affairs /Environmental matters /Finance /Accountancy /Economics /Business /Commerce /Management /Public Affairs or any other as may be applicable. Engagement with Government, if any, may be indicated.

9. Date from which drawing the pay scale :
in the grade of Additional Secretary/
District Judge/Additional District Judge
or any equivalent rank (wherever applicable).
10. Write up on adjudicating experience :
of the applicant (200 words)
[Wherever applicable]
11. Experience along with brief write up in handling : Details of Such cases
Cases before relevant Courts/Tribunals/ (Reported Cases/Unreported Cases)
[if applicable]
12. Proof of experience, including Enrolment/Registration No.
As an Advocate/CA etc.
[For candidates other than Govt. or Judicial officers]
13. Annual Income along with copy of latest ITR (for candidates other than Govt or Judicial Officers)
14. Write up on 05, major achievement :
(200 words each)
15. Awards/honours/Publications, if any :
16. Affiliation with the professional bodies/ :
Institutions/societies/or any other body
Including political party.
17. Additional information, if any, which :
You would like to mention in support
of the application for the post along
with Preference of place of Posting
may be indicated by giving choices
in order of preference as stipulated in
table below:

Sl. No.	Name of AFT Bench	Number of vacancies of Judicial Members in AFT	Choices in order of preference (Sl. No.1 to 7)
01.	Chennai	01	
02.	Delhi	01	
03.	Guwahati	01	
04.	Kolkata	01	
05.	Jabalpur	01	
06.	Lucknow	02	
07.	Srinagar (functioning at Jammu)	01	

DECLARATION

1. I certify that the foregoing information is correct and complete to the best of knowledge and belief and nothing has been concealed/distorted. If at any time I found to have concealed/distorted any material information; my appointment shall be liable to summary termination without notice.
2. I shall not withdraw my candidature after the meeting of the Selection Committee.
3. I shall not decline the appointment, if selected for appointment by the ACC.
4. I shall join within 30 days from the date of issue of order of appointment.
5. I am aware that in case I violate any of the conditions mentioned at SI.No.2 to 4, the Government of India is likely to debar me for a period of three years for consideration for appointment outside the cadre and in any Autonomous Body/Statutory Body/Regulatory Body.

Place :

Date:

Signature of the candidate

**CERTIFICATE TO BE FURNISHED BY THE EMPLOYER/HEAD OF
OFFICE/FORWARDING AUTHORITY**

1. Certified that the particulars furnished by Shri/Smt/Kum are correct and he/she possesses educational qualifications and experience mentioned in Annexure-I.
2. It is also certified that there is no vigilance/ disciplinary case either pending or being contemplated against him/her and vigilance clearance issued by CVO in the enclosed Annexure (III).
3. His/her integrity is certified.
4. No major or minor penalty was imposed on Shri/Smt/Kum -----
last 10 years period.
5. The up-to-date attested Photostat copies of ACR/APAR of last five years (each Photostat copy of ACR/APAR should be attested) in respect of Shri/Smt/Kum-----
-----in enclosed herewith.

Seal & Signature of the cadre
controlling Authority

PARTICULARS OF THE OFFICERS FOR WHOM VIGILANCE CLEARANCE IS BEING SOUGHT

(To be furnished and signed by the CVO or HOD)

1. Name of the Officer (in full) :
2. Father's name :
3. Date of Birth :
4. Date of Retirement :
5. Date of entry into service :
6. Service to which the officer belongs
including batch /year/ cadre etc. ,
wherever applicable :
7. Positions held (During ten preceding years):

S. No	Organisation (name in full)	Designation & Place of Posting	Administrative/ Nodal Ministry/ Department concerned (in case of officers of PSUs etc.)	From	To

8. Whether the officer has been placed on
the agreed list or list of Officer of
Doubtful Integrity (if yes, details to be given) :
9. Whether any allegation of misconduct
Involving vigilance angle was examined
against the officer during the last 10
Years and if so with what result (*) :
10. Whether any punishment was awarded to
the officer during the last 10 years and if
so, the date of imposition and details of
penalty (*) :